

readings. In other cases, where there are no individual meters, payment is made by the Department and realisations made from the allottees at a flat rate on basis of actual expenditure during the previous year.

(iii) *Recoveries:*

<i>Fire and scavenging taxes</i>	Rs. P.
1966-67	55,383.75
<i>Water charges</i>	
1964-65	2,08,070.54
1965-66	2,29,056.94
1966-67	3,44,851.80

(b) Taxes and charges paid to the Corporation are as follows:

<i>Scavenging tax and Fire tax</i>	Rs. P.
for 1966-67	70,448.46 (actual)
<i>Water charges</i>	
1964-65	2,17,726.28
1965-66	1,41,310.27
1966-67	86,013.31

(Figures for 1965-66 and 1966-67 relate to actuals and not outstanding liabilities. In some cases, it has been reported that bills have not been received; in others they are under dispute).

Smuggling Racket in Bombay

8648. **Shri Madhu Limaye:**
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri Ram Sewak Yadav:
Shri George Fernandes:
Shri Hukam Chand Kachwal:
Shri Jagannath Rao Joshi:

Will the Minister of Finance be pleased to state:

(a) whether any cases have been filed in respect of the smuggling racket unearthed in Bombay in mid-September, 1966 involving Mr. Gaonkar and others; and

(b) the stage reached in the prosecution of the accused in this case and the section under which they have been charged?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). In the case of gold smuggling detected in Bombay in mid-September 1966 involving Shri T.G. Gaonkar and others, the investigations have been completed and it is proposed to prosecute the persons involved under section 120-B of the Indian Penal Code, section 135 of the Customs Act, 1962 and section 23 of the Foreign Exchange Regulation Act, 1947. A complaint will be filed in a court of law as soon as the necessary legal formalities have been completed.

बम्बई पत्तन पर विलास वस्तुओं का पकड़ा जाना

8649. **श्री राम सिंह धररवाल :**
श्री हुकम चन्द कछवाय :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जनवरी 1967 के उत्तरार्द्ध में बम्बई पत्तन पर एक 'मोटर बोट' से 5 लाख रुपये के मूल्य की विलास वस्तुएं पकड़ी गई थी ;

(ख) यदि हां, तो ये वस्तुएं किस स्थान से लाई गई थीं ; और

(ग) इस बारे में सरकार ने क्या कार्य-वाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, हां। सामा-शुल्क अधिकारियों ने 24 जनवरी 1967 को बम्बई में मछली पकड़ने की एक मशीन-चालित नौका में से लगभग 5 लाख रुपये मूल्य (बाजार मूल्य) की विलासिता की वस्तुएं पकड़ीं।

(ख) खयाल है कि पकड़ा गया माल फारस की खाड़ी के बन्दरगाहों से लाया गया था तथा उसे खुले समुद्र में जहाजों से उतार कर मछली पकड़ने की नौकाओं पर लाया गया था।